GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIALSERVICES LOK SABHA

STARRED QUESTION NO. *177 TO BE ANSWERED ON THE 21ST DECEMBER 2018/AGRAHAYANA (SAKA) Banking Frauds

*177. SHRI KAMALNATH:

Willthe Ministerof FINANCEbe pleased to state:

- (a) whether the Government is aware that banking frauds have increased by 20 per cent in the past two years;
- (b) if so, the detailsthereof;
- (c) whether the Governmenthas asked banks to enhance their fraud risk management framework and in spite of that the incidents of frauds have increased; and
- (d) if so, the details thereof and the steps the Government/bankspropose to take to remove the security gaps and ensure proper check on banking frauds?

ANSWER
The Finance Minister
(SHRI ARUNJAITLEY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT FOR LOK SABHASTARRED QUESTION NO. *177 FOR 21ST DECEMBER 2018 REGARDING BANKING FRAUDS BY SHRI KAMAL NATH, MEMBER OF PARLIAMENT

(a) to (d): Reserve Bank of India (RBI) monitors frauds reported by banks, in terms of its Master Directions on Frauds Classification and Reporting, which requires banks to furnish Fraud Monitoring Return (FMR) in individual fraud cases to RBI electronical within three weeks from the date of detection.

It may be noted that fraud data reported to RBI is by the year of reporting and not the year of occurrence of the fraud or sanction of loan, Letter of Undertaking(LoU), etc., which may be of an earlier period. As a result, it is not possible from this data to arrive at year-wise increase in banking frauds. However, RBI data as per the year of reporting by banks in respect of the number of frauds involving amount of Rs. 1 lakh and above is at Annexure.

A number of steps have been taken to enhance the fraud risk management framework of the banks and to ensure proper check on banking frauds, including, *inter alia*, the following:

- (1) Governmenthas issued "Frameworkfor timelydetection, reporting, investigation etc. relating tolarge value bank frauds" to PSBs, which provides, *inter-alia*, that
 - (i) all accounts exceeding Rs. 50 crore, if classified as Non-PerformingAssets (NPAs), be examined by banks from the angle of possible fraud, and a report placed before the bank's Committee for Review of NPAs on the findings of this investigation;
 - (ii) examinationbe initiatedfor wilfuldefault immediatelyupon reportingfraud to RBI; and
 - (iii) report on the borrowerbe sought from the Central Economic Intelligence Bureau in case an account turns NPA.
- (2) Fugitive Economic Offenders Act, 2018 has been enacted to deter economic offenders from evading the process of Indian law by remaining outside the jurisdiction of Indian courts. It provides for attachment of property of a fugitive economic offender, confiscation of such offender's property and disentitlement of the offender from defending any civil claim.
- (3) CentralFraud Registry(CFR), based on Fraud MonitoringReturnsfiled by banks and select financial institutions, has been set up by RBI as a searchable online central database for use by banks.
- (4) For enforcement of auditing standards and ensuring the quality of audits Government has established the National Financial Reporting Authorityas an independent regulator.

- (5) For management of fraud risk and to direct the focus of banks to early detection of loan frauds, prompt reporting to RBI and investigative agencies and timely initiation of staff accountability proceedings, RBI has issued a framework for dealing with loan frauds and Red Flagged Accounts (RFA), with timelines for actions incumbent on banks, for dealing with loan frauds of Rs. 50 crore and above, requiring banks to classify potential fraud accounts as RFAs based on observation/evaluation of Early Warning Signals noticed. The red flagging is done on an information technology platform where all banks report large exposure to entities/individuals of that other banks can be forewarned about fraud risk.
- (6) RBI has issued a circularto all banks in February2018 to implements ecurity and operational controls such as straight-throughprocess between the Core Banking Solutions / accounting system and the SWIFT messaging system, enable time-based restrictions in SWIFT, review logs at regular intervals, undertaken reconciliation etc. in a time-bound manner.
- (7) RBI has instructed banks to report deficient third party services (such as legal search reports, property valuers' reports etc.) and ineffective action against collusion of these providers with fraudsters to the Indian Banks' Association whichmaintains cautionlist of such service providers.
- (8) Instructions/ advisories have been issued—
 - (i) by Governmentto PSBs to decide on publishing photographs of wilful defaulters, in terms of RBI's instruction and as per their Board-approved policy,
 - (ii) by Government to PSBs to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than Rs. 50 crore,
 - (iii) by RBI to Scheduled CommercialBanks to implement RBI guidelines to preventskimming of ATM/debit/creditards,
 - (iv) by RBI to Scheduled Commercial Banks to ensure legal audit of title documents in respect of large value loan accounts, and
 - (v) by RBI to Scheduled CommercialBanks to strictly ensure rotational transfer of officials/employees.
- (9) As per inputs received from PSBs, banks have adopted, *inter alia*, the following fraud mitigating practices:
 - (i) implementation of measures such as Fraud Risk Management Solution for prevention, detection and monitoring of fraudulent transactions;
 - (ii) processing, appraisal and sanction of loans through Loan Originatin Software,Off-line TransactionMonitoringSystem for internal control;
 - (iii) generation of alerts for Early Warning Signal and red flagging; and
 - (iv) onlineverification of credit information report, CFR, wilfuldefaulter list, etc.

Annexure Lok Sabha Starred Question no. *177, for 21.12.2018; egarding "Banking Frauds"

Frauds involvingamount of Rs. 1 lakh and above, reported by Scheduled Commercial Banks (SCBs) and Public Sector Banks (PSBs)

	Number of frauds		** Fraud data reported to RBI is by the year of
	reported**		reportingand not the year of occurrence of the
			fraud or sanction of loan, Letter of Undertakin
			(LoU), etc., which may be of an earlier period
Financial			As a result, it is not possible from this data to
year			arrive at year-wise increase in banking frauds.
			However,RBI data as per the year of reporting
			by banks in respect of the number of frauds
			involving amount of Rs. 1 lakh and above is
			given.
	SCBs	PSBs	
2015-16	4,693	2,789	
2016-17	5,076	2,718	
2017-18	5,917	2,885	

Source: RBI